Name of the Corporate Debtor: Silver Jubilee Motors Limited Date of commencement of CIRP: July 03, 2024														
	List of creditors for claims received uptill May 28, 2025													
	List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)													
				LISU	unsecureu iman	cial creditors (ou	ier than in	ialicial creu	tors belong	ging to any class	of creditors		(Amount in ₹)	
SI.	Name of creditor	Details of claim received		Details of claim admitted							Amount of claim not	Amount of claim	Remarks, if any	
No.		Date of	Amount claimed		Nature of claim	Amount covered			contingent		admitted	under verification		
		receipt		admitted		by guarantee	related party?	share in CoC	claim	that may beset- off				
1	Ishwar Punjabi	17-07-2024	24,45,87,061.00	24,45,87,061.00	Unsecured Loan	-	No	17.09%	-	-	-	-	-	
2	Omkara Asset Reconstruction Private Limited acting as trustee of Omkara PS 08/2021-22 Trust	17-07-2024	9,98,26,850.00	9,98,26,850.00	Unsecured Loan	-	No	6.97%	-	-	-	-	Collateral Security of Co-Borrowers	
3	Mr. Kailash Kishin Pridnani, through Authorized Representative Mr. Ishwar Punjabi	17-07-2024	1,10,04,000.00	1,10,04,000.00	Unsecured Loan	-	No	0.77%	-	-	-	-	Based on oral contract. Interest supported by Interest Certificate.	
4	Mr. Lalitkumar Kishinchand Pridnani, through Authorized Representative Mr. Ishwar Punjabi	17-07-2024	1,24,37,000.00	1,24,37,000.00	Unsecured Loan	-	No	0.87%	-	-	-	-	Based on oral contract. Interest supported by Interest Certificate.	
5	Mrs Vrushali Vilas Lambe	18-07-2024	43,70,747.00	20,00,000.00	Unsecured Loan	-	No	0.14%	-	-	-	23,70,747.00	Supporting documents have been sought to substantiate the claim amount and the same is yet to be recieved. Based on oral contract.	
	Total		37,22,25,658.00	36,98,54,911.00		-		25.84%	-	-	-	23,70,747.00		

Notes:

1 Supporting documents have been sought to substantiate the claim amount and the same is yet to be recieved.

All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Re Person) Regulations, 2016.